

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.565/2016

Date of Decision: 26.09.2017

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHIR R. VIJAYKUMAR, MEMBER (A)

Kuldeep Raj Sodagar Mal,
Occu. Service,
R/at Qtr. No.143, Type-III,
New C.P.W.D. Colony,
Seminary Hills, Nagpur 440 006.
(Advocate Shri A.R. Ingole)

... ***Applicant***

Versus

1. Union of India,
Through the Secretary,
Ministry of Labour, Govt.
of India, New Delhi – 01.
2. Central Board for Workers Education,
Near V.N.I.T. , Nagpur,
Through its Director.
- 440 022.
3. Shri Hemant G. Purohit,
Occup. Assistant Director,
R/at C/o. Central Board for Workers
Education, Near V.N.I.T.,
Nagpur 440 022.

... ***Respondents***

(Advocate Shri D.A. Dube)

ORDER (Oral)

Per : Shri A.J. Rohee, Member (J)

Applicant and Shri A.R. Ingole, Learned Advocate for him both are absent without any intimation, when the matter is called out even at third call.

2. Shri D.A. Dube, learned Advocate

appeared for the Respondents. Reply has not been filed.

3. On the last date of hearing also, i.e. On 06.09.2017, the applicant and his counsel remained absent. It appears that the applicant has lost his interest to proceed with the matter.

4. In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate.

5. Consequent upon dismissal of the OA, interim order automatically stands vacated.

6. No order as to costs.

(R. Vijaykumar)
Member (A)

(Arvind J. Rohee)
Member(J)

dm.